

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-128/2016

IN THE MATTER OF:

Mahendra Kumar Johari & Ors.

.. PETITIONER

Vs.

Johari Jewels (P) Limited

... RESPONDENT

SECTION :

Under Section 397/398

Order delivered on 21.8.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner

: Mr. Mansumyer Singh, Advocate

For the Respondent

: Mr. Rahul Malhotra, Advocate for R-1 & R-2

ORDER

Learned Counsel for the petitioner is present. Mr. Rahul Malhotra, Ld. Counsel for the Respondent No.1 & 2 is also present. It is represented by the Ld. Counsel for the petitioner that he has not been able to comply with the earlier order of this Tribunal in relation to impleading of L.Rs as details sought from erstwhile Counsel of respondent was not forthcoming. However, it is seen that on change of Vakalatnama now, Mr. Rahul Malhotra, Advocate is appearing for R-1 & R-2.

Ld. Counsel for the petitioner shall ascertain the name of L.Rs from Counsel for R-1 & R-2 who is directed to provide the same forthwith and Learned Counsel for petitioner will take appropriate steps within a period of



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one week. It is also seen that other than appearance for R-1 & R-2, no other respondents have appeared before this Tribunal for today's hearing.

In view of the above, rest of the respondents to appear on the next date of hearing, without fail.

Post the matter on 25.9.2017


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
21.8.2017